## GOVERNMENT OF INDIA MINISTRY OF COMMERCE & INDUSTRY (DEPARTMENT OF COMMERCE)

## RAJYA SABHA UNSTARRED QUESTION NO. 2763 TO BE ANSWERED ON 24<sup>th</sup> MARCH, 2023

### REIMPOSING OF ANTI DUMPING DUTY

#### 2763 SHRLJAVED ALI KHAN:

Will the Minister of **COMMERCE & INDUSTRY** be pleased to state:

- (a) whether Directorate General of Trade Remedies (DGTR) has recommended in December, 2022 for reimposing of Anti Dumping Duty (ADD) on Purified Terephthalic Acid (PTA), Viscose and Acrylic Fibre;
- (b) if so, the details thereof and the reasons therefor;
- (c) the reasons and rationale for recommendation for removal of ADD on PTA, viscose and acrylic fibre which led to removal of ADD on these items in August, 2021; and
- (d) the reasons for changing its stand on ADD within two years?

#### **ANSWER**

# THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SMT. ANUPRIYA PATEL)

- (a): DGTR has recommended imposition of anti-dumping duty on imports of Viscose Staple Fibre originating in or exported from Indonesia vide its notification no. 7/03/2021-DGTR dated 19.12.2022. No recommendation for imposition of ADD on import of purified Terephthalic Acid (PTA) and Acrylic Fibre was made in December, 2022.
- **(b) and (d):** The details and reasons for recommendation of Anti-Dumping Duty on Viscose Staple Fibre (VSF) originating in or exported from Indonesia are recorded in final findings issued by DGTR dated 19.12.2022 and can be accessed on:

https://www.dgtr.gov.in/sites/default/files/NCV%20FF%20Remand%20VSF%20English 0.pdf

(c): No recommendation for removal of ADD on PTA and Acrylic Fibre was made by DGTR which led to removal of ADD in August 2021. The reasons for removal of ADD in August 2021 on import of Viscose Staple Fibre (VSF) originating in or exported from China and Indonesia are recorded in final finding issued by DGTR Vide notification no. 7/03/2021-DGTR dated 31.07.2021 and may be accessed on:

https://www.dgtr.gov.in/sites/default/files/FF%20VSF%20English%20NCV.pdf